

Central Administrative Tribunal
Principal Bench

O.A. No. 1776 of 2000

New Delhi, dated this the 8th May, 2002

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Jeet Singh,
S/o Late Shri Joginder Singh,
R/o H-191, Nanakpura,
New Delhi.Applicant.
(None appeared)

Versus

1. Union of India
through
Secretary,
Ministry of Information & Broadcasting,
Shastry Bhavan,
New Delhi.
2. Director General,
Doordarshan,
Mandi House,
New Delhi.Respondents.
(None appeared)

ORDER (Oral)

S.A.T. Rizvi, Member (A)

This is the 6th round of litigation in the
same case.

2. The applicant who was initially appointed as Floor Assistant under the Director General, Doordarshan, New Delhi, was an aspirant for appointment to the higher post of Cameraman Grade II. 133 posts of Cameraman Grade II were notified for being filled in 1987.

3. The duly constituted Selection Committee ^{for} shortlisted ~~the~~ number of candidates who had applied for the same post, taking into consideration the requirement of the post. An interview/test was held in February, 1987 and a select panel of 88 successful

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candidates was prepared in which applicant's name figured at Sl.No.48. The aforesaid panel was duly approved by the competent authority. However, for a variety of reasons applicant's appointment to the post of Cameraman Grade II has been delayed. Accordingly a prayer has been made for a direction to respondents to promote the applicant with retrospective effect i.e. from 1987 ~~29~~ when some of his juniors in the aforesaid panel were promoted.

4. None was present even on the second call. Hence we proceed to dispose of the OA after perusing the materials on record in terms of Rules 15 and 16 of the CAT (Procedure) Rules,1987.

5. During the course of successive litigations launched in this case by Shri Jeet Singh, respondents issued an order dated 23.2.99 appointing the applicant to the post of Cameraman Grade II in the pay scale of Rs.6500-10500/- w.e.f.7.8.98 with all consequential benefits.

6. In view of this, the contempt petition filed by Shri Jeet Singh was withdrawn by him and the same stood disposed of accordingly.

7. In the reply filed on behalf of respondents, it has been stated that even though Shri Jeet Singh was appointed as Cameraman Grade II w.e.f. 26.2.99 all the benefits admissible to him such as seniority and notional fixation of pay w.e.f. 29.9.87 which is the date of appointment of his immediate junior, have been given to him. Thus his

pay has been fixed notionally w.e.f. 29.9.87 in the post of Cameraman Grade II vide order dated 8.10.2001. A copy of the aforesaid order has been placed on record. The same order shows that the pay of Shri Jeet Singh in the post of Cameraman Grade II was to be notionally fixed w.e.f. 29.9.87 i.e. the date on which his junior was appointed. The aforesaid order also shows that Shri Jeet Singh shall get actual financial benefits i.e. the pay and allowances attached to the post of Cameraman Grade II w.e.f. 26.2.99 which happened to be the date on which Shri Jeet Singh assumed the duties of Cameraman Grade II.

8. No rejoinder has been filed on behalf of Shri Jeet Singh. However, MA No.1246/2001 was filed on 28.5.2001 conveying that Shri Jeet Singh expired on 1.12.2000 and seeking substitution of ~~3~~ three legal heirs as follows:

1) Ms. Gurusharan Kalra,

Widow of deceased applicant Shri Jeet Singh.

2) Ms. Gurupreet Kalra,

aged about 21 years. - Daughter.

3) Ms. Parul Kalra,

aged about 14 years. - Daughter.

9. The respondents had objected to filing of the aforesaid MA on the ground that the same is barred by limitation. *d*

10. We do not consider it necessary to decide this question. The respondents have passed orders granting certain benefits to Shri Jeet Singh, deceased employee on 8.10.2001 i.e. much after Shri Jeet Singh had died. Financial benefits flowing from the aforesaid order dated 8.10.2001 will, however, flow to the aforesaid legal heirs in accordance with law and rules.

11. In the light of the foregoing, the OA is dismissed ^{as} being devoid of merit. No costs.

(S.A.T.Rizvi)
(S.A.T.Rizvi)
Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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